5566

SHRIMATI TARA RAMCHANDRA SATHE: May I know, Sir, if the Government is thinking of amending this Act and whether the Drugs Conference held on 6-8-1965 has suggested that this Act should be changed in order to project also the interest of the retailers because they have to sell them at the same price as it is sold in wholesale?

DR SUSHILA NAYAR: Sir, there have been some cases in connect on with those who charged higher rates for open packets. They have represented that some margin of profit be allowed to them. The matter is under examination. There are two aspects. Sir. One is that the margin of profit allowed to the retailers is fairly substantial and often they sell at lower rates, than the limits prescribed. For instance, in Bombay they all took a decision to sell at a lower level than the maximum marg.n allowed. This margin of profit can absorb some of the requirements of the retailers who might sell open packets. But, Sir, if further relief is needed, we shall certainly amend the order so as to bring such relief as may be necessary to these people as well as the, public,

MR. CHAIRMAN: The Question Hour is over.

## WRITTEN ANSWERS TO QUESTIONS Immoral Traffic on Women

\*878. SHRIMATI LALITHA (RAJA-GOPALAN): Will the Minister of PLANNING AND SOCIAL WELFARE be pleased to state whether it is a fact that immoral traffic in women is on the increase in the Capital and, if so, what measures have been taken to suppress it?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI L. N. MISHRA): Precise statistics in this respect are not available. Even so, the lawenforcing machinery is being strengthened by the Administration.

ALLOTMENT RULES FOR PRESS WORKERS

\*924. SHRI V. M. CHORDIA: Will the Minister of WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

\*926. [Withdrawn.] L49RS/66-2 (a) whether the general pool allotment rules and regulations have been imposed on the workers of the Government of India Press, New Delhi;

(b) whether it is a fact that the employees of this Press who have put in more than thirteen or fourteen years of service are still without Government accommodation and if so, when they are likely to get quarters; and

(c) whether it is also a fact that **be** stated at a meeting of the Press workers in October 1965, that due to some d.fficulties, quarters could not be constructed in the Press area; and if so, whether the workers will be allotted quarters in other colonies?

THE MINISTER OF WORKS, HOUS-ING AND URBAN DEVELOPMENT (SHRI MEHR CHAND KHANNA): (a) Yes. The rules for allotment of general pool accommodation are applicable to the Press Pool mutduis mutandis, since June 1963.

(b) No. Of the employees of the Press who have put in more than 13 years of service, all persons entitled to types I, IV and V accommodation have been allotted quarters. 80 per cent. of those entitled to types II and III accommodation have also been provided with quarters and the remaining will get their allotments in their turn.

(c) Yes. Quarters in some other localities have also been earmarked for the Press Pool.

## INTER-CORPORATE INVESTMENTS

\*925. SHRI ABDUL GHANI: Will the Minister of FINANCE be pleased to state:

(a) the policy of the Government with regard to inter-corporate investments and loans;

(b) what is the administrative machinery for approving of such loans and investments;

(c) the details of the inter-corporate loans and investments in the corporate sector industry-wise and management pattern-wise from 1956 to-date: